

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2402
ANSWERED ON:19.03.2002
FAKE PASSPORTS
MOHAN RAWALE

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether a large number of persons having fake passports entered in the country from foreign countries during each of the last three years;
- (b) if so, the number thereof, airport-wise;
- (c) the strategy adopted by the Government to prevent the entry of such persons; and
- (d) the action taken by the Government against them?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO)

(a) and (b): No foreigner can be permitted to enter the country on fake passport. The break-up of forgeries in passports detected by Immigration authorities at major International Airports in India, viz. Delhi, Mumbai, Kolkata, Chennai and Amritsar during the last three years is as follows:

	1999	2000	2001
Delhi	91	90	181
Mumbai	219	176	192
Kolkata	42	100	38
Chennai	133	41	76
Amritsar	8	5	28
(Including Wagha Road & Attari rail)			
Total	493	412	515

(c) & (d): Foreigners detected for forgery are refused entry into India and a notice is served to the master of the vessel under para 6 of the Foreigners Order 1948 to remove the foreigner within 24 hours or by next available flight which ever is earlier. In cases where the forgery is detected at the time of departure or during the stay of foreigner in India, cases are registered against them under Section 14 of the Foreigners Act and IPC by the State Police. Names of such foreigners are also placed on prior reference category to ban their future entry into India.